

(c) No Sir.

(d) In view of (c) above, does not arise.

**Total number of Naxalites in the country**

1883. SHRI NARESH GUJRAL : Will the Minister of HOME AFFAIRS be pleased to state:

(a) what are the Government estimates of the total number of armed naxalites in the country; and

(b) how many CRPF and other Paramilitary personnel have been killed in action against the naxalites so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN) : (a) As per available inputs, the total strength of armed cadres of naxalites is around 8500.

(b) The total number of security personnel killed by the naxals in the current year, upto 31st July, is 218.

**Checking flow of funds to terrorist organisations**

†1884. SHRI KAPTAN SINGH SOLANKI : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that terrorist organisations are making transaction of money through domestic and foreign trusts, NGOs and religious institutions;

(b) if so, the details thereof;

(c) whether it is also a fact that legal framework of India regarding these institutions and organisations is weak and ineffective; and

(d) if so, whether Government has made any policy to make the law more effective?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN) : (a) and (b) As per available information instances of terrorist organisations using domestic trust, NGOs etc. to receive funds for terrorism has not come to notice. However, from a terrorist financing risk perspective, foreign organizations and trusts, particularly those based in countries, which provide a safe haven to terrorist acting against India, are considered a potential source of terrorist financing.

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†Original notice of the question was received in Hindi.

A number of foreign charitable trust and NGOs have been designated by the United Nations for their alleged financing of terrorist organisations.

(c) and (d) The Unlawful Activities Prevention Act, 1967, has provisions to deal with financing of terrorism. The flow of funds from abroad to religious organisations/trusts and NGOs is regulated by the Foreign Contribution Regulation Act. The Foreign Contribution Regulation Bill contains provisions to further strengthen the reporting and regulatory mechanism in respect of the flow of foreign to domestic NGOs, religious institutions etc.

#### Foreign funding of trusts and VOs

†1885. SHRI KAPTAN SINGH SOLANKI : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Indian or foreign private trusts, Voluntary Organisations (VOs) or charitable organisations which have been funded by foreign countries during last two years;

(b) whether Government has reviewed the working and expenses of all these organisations and trusts;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) The number of 'Association(s)' which have reported receipt of foreign contribution during the years 2006-07 & 2007-08 under the Foreign Contribution (Regulation) Act [FCRA], 1976 year-wise is as under:-

Year	No. of registered associations (as on 31st March of Financial Year)	No. of reporting Association
2006-07	33937	18996
2007-08	34803	18796

†Original notice of the question was received in Hindi.